

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 5

**RST. A.(IBC)/11(CH)2024
and
CP(IB) No.89/Chd/Pb/2024**

IN THE MATTER OF:-

Ashish Mohan Gupta (PG)

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 16.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Er. Sandeep Suri, Advocate
Mr. Karan Gaba, Advocate

**For the financial creditor
/Union Bank of India** : Mr. Kamal Satija, Advocate

ORDER

It is stated by Id. counsel for the petitioner that Mr. Pawan Sharma has been proposed as RP and his consent is at Page 336, Part IV of the petition. However, his valid AFA is not appended with the petition. Ld. counsel for the petitioner is directed to file the valid AFA within one week and matter be listed on 31.07.2024, in the supplementary list.

It is seen that the RST. A No.11/2024 has been wrongly listed whereas the same as already been disposed of in compliance of order dated 31.05.2024 by the Hon'ble NCLAT. Registry is directed to not list the same again and defaulter be more careful and mindful in near future.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)